

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No.549/2015

In

OA No.1915/2015

MA No.1729/2015

New Delhi this the 9<sup>th</sup> March, 2016

Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member (J)

1. DDA Secretarial Cadres Association (Regd.)  
Through its General Secretary  
Rakesh Kumar Gupta, PA  
Aged about 56 Years  
S/o Sh. S.C Gupta  
R/o A-73, Gujarwala Town, Part-I, New Delhi.
2. Jai Singh Sharma, PS  
Aged about 55 years  
S/o Sh. Ram Kishan,  
R/o H.No. 145, J-Block, Dharampura  
Najafgarh, New Delhi-110043
3. Arjun Kumar, PS  
Aged about 56 years  
S/o Sh. Hoonda Ram  
R/o 32-A, Mayur Vihar, Delhi.
4. Sobha Gupta, PS.  
Aged about 53 years  
W/o Sh. Naresh Kumar Gupta  
R/o H.NO. 267, Pkt-4,  
Sec.24, Rohini, Delhi.
5. Pushpa Arora, PS  
Aged about 57 years  
D/o Sh. Shankar Das Arora

R/o 11719/3, Sant Nagar,  
Karol Bagh, New Delhi.-110005.

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6. R.C.Dagar , PS (Retd)  
Aged about 61 years  
S/o Sh.C.S. Dagar  
R/o Village & P.O. Malik pur,  
New Delhi-110073.
7. M.C. Vats, PS (Retd)  
Aged about 62 years  
S/o sh. P.R. Vats  
R/o WZ-573/A, Palam Village,  
New Delhi-110045.  
...Petitioners.

(By Advocate: Mr. M.K.Bhardwaj )

VERSUS  
DDA & Ors. through

1. Shri Arun Goyal,  
Vice Chairman  
DDA, Vikas Sadan, 1st Floor, INA  
New Delhi.
2. Sh. Venkatesh Mohan,  
Finance Member  
DDA, Vikas Sadan, 1st Floor, INA  
New Delhi.
3. Sh. M.K.Gupta,  
Commissioner (personnel),  
DDA, Vikas Sadan, Ground Floor, INA  
New Delhi. ...Respondents.

(By Advocate: Ms.Sriparna Chatterjee)

**ORDER (ORAL)**

**Per Sudhir Kumar, Member (A):**

Learned counsel for the respondents has produced a copy of the order since passed by the respondents on 17.02.2016, and

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submits that the orders of this Tribunal have been substantially complied with, and it is apparent that the financial benefits flowing from the order will be disbursed to the petitioners shortly. Therefore, the C.P. is dismissed. Notices issued earlier are discharged. If the petitioners are still aggrieved with the orders passed by the respondents, they would be free to take up the matter in appropriate proceedings, as per law.

(Raj Vir Sharma)

Member (J)

(Sudhir Kumar)

Member (A)

/kdr/